

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH

CP 89/94 in  
OA 221/93.

Date of decision 19.10.94

Mahesh Singh and 22 others

....Petitioners.

Vs.

Ram Taikey & another.

....Respondents.

CORAM: Hon'ble Mr. Justice D.L. Mehta, Vice Chairman.  
Hon'ble Mr. N.K. Verma, Administrative Member.

For the petitioners - Mr. J.K. Kaushik, advocate.  
For the respondents - Mr. Manish Bhandari, advocate.

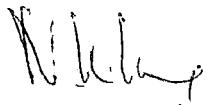
ORDER (ORAL)

(Hon'ble Mr. Justice D.L. Mehta, Vice Chairman)

...

Mr. Kaushik seeks permission to withdraw the C.P. with liberty to file fresh petition. He is allowed to withdraw the C.P. with liberty to file fresh petition, if necessity arises.

C.P. is disposed of accordingly.

  
( N.K. VERMA )  
ADMINISTRATIVE MEMBER

  
( D.L. MEHTA )  
VICE CHAIRMAN

MS